



EXTRAORDINARY
PUBLISHED BY AUTHORITY
ORISSA ACT 15 OF 1994

*** THE ORISSA DEVELOPMENT OF INDUSTRIES, IRRIGATION,
AGRICULTURE, CAPITAL CONSTRUCTION AND RE-
SETTLEMENT OF DISPLACED PERSONS (LAND
ACQUISITION) REPEAL ACT, 1994**

[Received the assent of the Governor on the 2nd September 1994, first published in an extraordinary issue of the *Orissa Gazette*, dated the 15th September, 1994]

**AN ACT TO REPEAL THE ORISSA DEVELOPMENT OF INDUSTRIES,
IRRIGATION, AGRICULTURE, CAPITAL, CONSTRUCTION
AND RE-SETTLEMENT OF DISPLACED PERSONS
(LAND ACQUISITION) ACT, 1948**

BE it enacted by the Legislature of the State of Orissa in the Forty-fifth Year of the Republic of India as follows:—

Short title. 1. This Act may be called the Orissa Development of Industries, Irrigation, Agriculture, Capital Construction and Re-settlement of Displaced Persons (Land Acquisition) Repeal Act, 1994.

Repeal of Orissa Act 18 of 1948. 2. The Orissa Development of Industries, Irrigation, Agriculture, Capital Construction and Re-settlement of Displaced Persons (Land Acquisition) Act, Orissa Act 18 of 1948, 1948 is hereby repealed.

* For the Bill see *Orissa Gazette* Extraordinary, dated the 22nd July 1994, (No. 879).